

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/ 7717 /A.

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Yomge Ado,  
District & Sessions Judge, Tezu, Lohit District,  
Arunachal Pradesh.

Dated Guwahati, 18<sup>th</sup> December, 2019.

Sub:- Casual Leave.

Ref:- Application dated 16<sup>th</sup> December, 2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for 4 (four) days casual leave w.e.f. 17.12.2019 to 20.12.2019, along with station leave permission, has been granted/rejected, subject to availability of casual leave in your credit for the year 2019. A senior Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

7719

**Memo NO.HC.VII-21/2008/7718/A, dated 18.12.19**

Copy to:

1. Registrar, Gauhati High Court, Itanagar Bench, Arunachal Pradesh.
2.  The Systems Analyst, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

sd/-